

कारण होने वाली अतिरिक्त मांग सहित दिल्ली की विद्युत् की मांग को, दिल्ली विद्युत् प्रदाय संस्थान के अपने विद्युत् केन्द्रों से तथा बदरपुर ताप विद्युत् केन्द्र से होने वाले विद्युत् उत्पादन में पूरा करने का प्रस्ताव है। इन विद्युत् केन्द्रों में उत्पादन कम होने की स्थिति में जब काम आवश्यक होगा, पड़ोसी राज्यों से सहायता ली जाएगी। इस सम्बन्ध में कोई समस्या होने की प्रत्याशा नहीं है। वास्तव में पूर्वोक्त यह है कि एशियाई खेलों के दौरान दिल्ली के पास फालतू विद्युत् होगी।

Violation of Company Law by Companies

2310. SHRI SURENDRA MOHAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether any investigation has been under way in respect of certain monopoly industrial houses on the violation of Companies Act and Rules;

(b) if so, what are the details thereof; and

(c) which are the monopoly industrial houses that have been penalised during the investigation period?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): (a) It is presumed that 'monopoly industrial houses' refer to companies registered under Section 26 of the MRTP Act. No investigation under section 235/237/247 of the Companies Act, 1956 is under way in respect of such Companies. A few investigations ordered in the past have, however, been stayed under the orders of the Court.

(b) and (c) Does not arise.

Mini-thermal Power Project

2311. SHRI SURENDRA MOHAN: Will the Minister of ENERGY be pleased to state:

(a) whether there is any proposal under Government's consideration to provide Mini thermal power stations in the backward areas to provide electricity to small scale industries; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (b)

No specific proposal to provide mini thermal power station in the backward areas for giving electricity to small scale industries is under consideration of the Government. However, schemes for small thermal power stations (i.e. unit size less than 25 MW) submitted by various State Electricity Boards which have been sanctioned by the Planning Commission and are under various stages of implementation are shown in the Statement I.

The schemes which have been techno-economically cleared by the Central Electricity Authority but are awaiting investment decision are shown in Statement II.

The various proposals for small scale thermal power stations which are under various stages of examination in the CEA are shown in Statement III. As soon as necessary inputs such as Gas/Oil availability are tied up, CEA can take up these schemes for techno-economical clearance.